

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF IN-
FORMATION AND
BROADCASTING(SHRI H.K.L. BHAGAT): I
shall bring the observation of the Members
to the notice of the Business Advisory
Committee.

SHRI INDRAJIT GUPTA(Basirhat):
377 is never brought to the BAC.

12.35 hrs.

DISCUSSION UNDER RULE 193

[English]

Commission Reported to have been
Paid by M/s Bofors In Howltzer Gun
Deal—Contd.

MR. DEPUTY SPEAKER : We will now
take up Item No. 10, i.e. Discussion under
rule 193.

Shri Buta Singh may continue.

[Translation]

THE MINISTER OF HOME AFFAIRS
(S. BUTASINGH) : Mr. Deputy Speaker, Sir,
at the time of discussion under rule 193 on
the motion of Prof. Madhu Dandavate in this
House yesterday, I had stated and I would
like to repeat it to remind the hon. Members
that yesterday's matter of discussion was
different from the Bofor's deal. Yesterday's
discussion arose out of the allegations lev-
elled by Shri Vishwanath Pratap Singh in
public and which had appeared in the press
... (Interruptions)

[English]

SHRI SAIFUDDIN CHOWDHARY
(Katwa): I am on a point of order. You may
read the motion carefully. It is moved by Prof.
Dandavate in connection with the Commis-
sions paid in the Bofors deal. (Interruptions)

[Translation]

S. BUTA SINGH : Where is Mr. Vish-
wanath Pratap Singhji? Has he gone to
Agra? (Interruptions) I was absolutely sure
that when truth would be revealed before
him, then there would be no other place than
Agra for him to take shelter. Parhaps he has
not therefore come here today.

[English]

KUMARI MAMATA BANERJEE
(Jadavpur) Where is he?

SHRI INDRAJIT GUPTA (Basirhat) Do
not distort things. The debate is on Prof.
Dandavate's motion.

SHRI SAIFUDDIN CHOWDHARY : Do
you think that anything and everything that
you say here is going to be accepted by the
whole world? You read the motion. (Inter-
ruptions)

SHRI THAMPAN THOMAS (Mav-
elikara) : The motion is not on Shri V.P.
Singh. (Interruptions)

S. BUTA SINGH : I am not yielding ...
(Interruptions)

SHRI INDRAJIT GUPTA : The Home
Minister can certainly refer to anything that
might have been said here by Shri V.P.
Singh. But he cannot make a wrong state-
ment.

KUMARI MAMATA BANERJEE : It is
not wrong.

SHRI INDRAJIT GUPTA : Please listen.
You were not here yesterday and you do not
know. You cannot make a statement that
yesterday's discussion arose out of Shri V.P.
Singh's allegation. It arose out of the motion
moved by Prof. Madhu Dandavate. Do not
distort things. (Interruptions)

MR. DEPUTY SPEAKER : Order
please.

(Interruptions)

SHRI SAIFUDDIN CHOWDHURY :
You read what the motion is. The motion is
on commissions paid in the Bofors deal.

KUMARI MAMATA BANERJEE : What
about the commissions to Bengal Lamps?

SHRI SAIFUDDIN CHOWDHARY : We
will not give you any light from Bengal
Lamps.

*(Interruptions)**

MR. DEPUTY SPEAKER : I am not
allowing you. Please sit down.

*(Interruptions)**

S. BUTA SINGH : I concede the point
made by Saifuddinji and Indrajitji that the
discussion arose out of the commissions
paid on Bofors. But Shri V.P. Singh has
asserted... *(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY :
That, you deal with him.

S. BUTA SINGH : I am dealing with him
only. Why are you bothered? I do not know
why you should come out to protect the
Raja. A CPM stalwart protecting a Raja. It is
wonderfull

SHRI H. A. DORA : (Srikakulam) : He is
bankrupt Raja. You people are more than
Rajas. You are emperors. *(Interruptions)*

[*Translation*]

S. BUTA SINGH : Emperors are those
who move with a royal regalia in their chari-
ots. We are not emperor, we are poor people
(Interruptions)

[*English*]

Shri Saifuddin and Shri Indrajit Gupta
said that the discussion has arisen out of the

commission supposed to have been paid in
the Bofors deal. Hon. Shri V.P. Singh has
public gone to the extent of asserting this,
which I may again quote for refreshing the
memory of Shri Indrajit Gupta.

In a press conference at Lucknow, he
said—and it was a very, very significant
Press conference, Indrajit Ji; and there are
there elements in this Press conference
which I am going to refer to. And I think this
is my right... *(Interruptions)*

AN HON. MEMBER: Might is right.

S. BUTA SINGH: It is not might, Sir, it
is the logical following of what Mr. Vish-
wanath Pratap Singh said in the Press con-
ference in Lucknow, which is very relevant to
the subject before this august
House. *(Interruptions)*

There are three elements, Sir. One is
that he has given a definite figure and an
account number about which he says, if he
is not able to prove, he will leave politics and
go to Sanyas. *(Interruptions)* The second is
that yesterday, in this august House, he
produced this document. He said: 'I will
authenticate whatever has appeared in the
Press.' Wonderfull He was prepared to au-
thenticate something which appeared in the
Press. But he was not prepared to authenti-
cate the words which had fallen from his
mouth to the Press. *(Interruptions)*

SHRI S. JAIPAL REDDY :
(Mahbubnagar) It is there.

MR. DEPUTY SPEAKER: No; it is not
there.

S. BUTA SINGH: And I am really disap-
pointed to say this. Some sections of the
Press are supporting Mr Vishwanath Pratap
Singh in and outside this House, for what-
ever he does. I have no grudge against this
particular paper, because the whole conspir-
acy started in the guest house of this Press
which is today the biggest supporter of Shri

[S. Buta Singh]

Vishwanath Pratap Singh Ji. And look at the way they have distorted the proceedings of this House. (Interruptions) They say: "VP authenticates documents on Payoffs.

When we asked him—and the hon. Speaker yesterday observed this in this very august House—and when confronted with the Press statement that he had issued in Lucknow, Shri Vishwanath Pratap Singh refused to stand by his Press statement. And that news, somewhere in the corner at the back page or somewhere, has just been mentioned in a passing reference, whereas this has hit the headline. He is made a hero out of a " (Interruptions)

Yes; he refused to sign. He refused to sign his own statement. (Interruptions) How else can I describe that member?

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM):'.....' is not unparliamentary. It is lack of courage. (Interruptions)

S.BUTA SINGH : The men who has gone back ... (Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): There is an edition on parliamentary and upparliamentary expressions. (Interruptions) This House cannot be utilized for giving vent to all sorts of feelings; can any language be used; can any word be used just as a matter of right?

(Interruptions)

MR. DEPUTY SPEAKER : That word '....' will not go on record.

(Interruptions)

MR. DEPUTY SPEAKER : 'Don't worry, Mr Somnath Chatterjee; I have already expunged it, and said it would not go on record.

S.BUTA SINGH: He has not signed his own Press statement, issued at Lucknow. (Interruptions) I am coming to it, have patience. (Interruptions)

MR. DEPUTY SPEAKER : Order please ...

(Interruptions)

S.BUTA SINGH : Also, the Prime Minister has gone on record. Yesterday, somebody was quoting from the interview. I also want to quote from the interview:

"When he was a student abroad, he had his account. After that he has no foreign account."

There is a world of difference between what Shri Vishwanath Pratap Singh has said at Lucknow, and what the Prime Minister has expressed, on the same issue. Now who is to prove? Vishwanath has committed himself to prove; and he has also committed himself that if he is not able to prove, he will leave politics. We are not interested in his leaving politics, because I do not know how many he will make leave politics, on the other side.. (Interruptions) on the other side.

(Interruptions)

The second element in his statement is that he is supposed to have taken something out of his pocket—I am not using a strong language; I would have used—he took out some gadget from his pocket in which, he says; I have recorded in this electronic memory very top secrets, when I was the Finance Minister',

I ask the hon. members sitting opposite that is it constitutional for a former Cabinet Minister to go on quoting certain documents

and secrets which came to him as a Minister of Finance or as a Minister of Defence ? *(Interruptions)* He said , "I will divulge these things at an appropriate time. " This is third element.

Now, I would have asked Shri Patel if he was here or Prof. Dandavate if he was here because they had also enjoyed the office of a Cabinet Minister in the Government of India. Do they possess certain documents which they thought they can use later on when they are no more Ministers? *(Interruptions)* He has publicly said that. Why are you trying to become another VP Singh? I thought you are a man with some grace and honesty. *(Interruptions)*

SHRI S.JAIPAL REDDY : Why do you not prosecute him?

S. BUTA SINGH : I do not want to distract from the point that I am making in spite of provocations by my friends, because I would like to stick to the point that has come in Shri V.P.Singh's Press interview, which is very, very relevant to the discussion which is taking place today. From this side, we wanted Shri V.P. Singh yesterday to affirm in this august House the contents of his Press conference in which he has gone to the extent of charging the Prime Minister. *(Interruptions)*

MR. DEPUTY SPEAKER : What are you doing? You listen to him. Afterwards you can raise your doubt.

S. BUTA SINGH : I though after what the Prime Minister had said in the interview, Shri Reddy should have satisfied himself with that; the rest of the country has satisfied itself. *(Interruptions)*

MR. DEPUTY SPEAKER : Afterwards you can raise your doubt. I am not allowing you Don't record whatever he says.

*(Interruptions)**

S. BUTA SINGH : I would like the hon. member to go to his constituency and ask any citizen in any village of that constituency about it. You must ask the people in the countryside what is this that is being discussed. The people outside know what is being discussed is a charge levelled by Shri V.P. Singh against Shri Rajiv Gandhi; Does the country not realise that he has made a charge and he has failed to prove it? Not only he has failed to prove it but also he has failed to stand by it in this House. *(Interruptions)*

SHRI S. JAIPAL REDDY : What happened yesterday? *(Interruptions)*

MR. DEPUTY SPEAKER : Why are you speaking? I cannot understand all this. You want to repeat the same thing what had happened yesterday. I cannot permit it.

(Interruptions)

S.BUTA SINGH : I am not yielding *(Interruptions)*

I will show you at the end of my speech. I will present Shri V.P. Singh to this august House and the country will know what kind of a man Shri V.P.Singh is. But, at the moment, I am confining only to the issues which are very relevant to the subject matter being discussed in this august House.

May I invite the attention of the august House to this? *(Interruptions)*

May I invite the attention of the august House...*(Interruptions)*

SHRI S. JAIPAL REDDY : (Mahbubnagar) : Let him speak about the bank account....*(Interruptions)*

MR.DEPUTY SPEAKER : How can I direct him? ... *(Interruptions)*

I am not allowing him. Nothing will go on record.

*(Interruptions)**

S. BUTA SINGH : Mr. Deputy-Speaker, I am not yielding...*(Interruptions)* When their turn comes, let them speak....*(Interruptions)* We will reply to every point *(Interruptions)*

MR. DEPUTY SPEAKER : He is not yielding...*(Interruptions)* Why are you interrupting him?...

(Interruptions)

S. BUTA SINGH : I am not yielding. It is my duty to present the facts to the House and I am going to present the facts to the House...*(Interruptions)* When their turn comes, they can have their say. I must share with this august House the facts that I know. I am going to say ...*(Interruptions)*

MR. DEPUTY SPEAKER : I am not permitting you now. Nothing will go on record. Only the Minister's speech will go on record.

*(Interruptions)**

MR. DEPUTY SPEAKER: All of you, please take your seats. If you go on disturbing like this, how can I run the House. When a Member is speaking, you will have to listen.

(Interruptions)

MR. DEPUTY SPEAKER : All the experienced people are now making noise. This is not the way....

(Interruptions)

MR. DEPUTY SPEAKER : When your turn comes, you speak at that time....

(Interruptions)

MR. DEPUTY SPEAKER : When I am standing, you are all standing and shouting.

(Interruptions)

MR DEPUTY SPEAKER : Please sit down. I request all the hon. Members to cooperate with me. When a Member is speaking, his ideas may not suit you...

(Interruptions)

MR. DEPUTY SPEAKER : If it is unparliamentary, only then I can object.

(Interruptions)

SHRI S.JAIPAL REDDY (Mahbubnagar) : Sir, I am on a point of order ... *(Interruptions)*

MR. DEPUTY SPEAKER : There is no point of order....

(Interruptions)

MR. DEPUTY-SPEAKER: When I am on my legs, you cannot raise any point of order.

SHRI S. JAIPAL REDDY : I am on a point of order.

MR. DEPUTY SPEAKER: What is your point of order?

SHRI S.JAIPAL REDDY : You are referring to the rules today but yesterday..

MR. DEPUTY SPEAKER: What rule do you want to quote?

SHRI S.JAIPAL REDDY : Let me formulate my point of order, my dear Sir, my dear Deputy Speaker. My most beloved Deputy-Speaker, you kindly allow me to formulate my point of order yesterday, Sir, you had the unique distinction of presiding over the House in the evening when Mr. Buta Singh in his speech. ... *(Interruptions)* Mr. Buta Singh hurled abuses on the wife of Mr. V.P. Singh You have allowed all those things to go on record... *(Interruptions)*

MR. DEPUTY SPEAKER : There is no point of order. Yesterday, at that time, I was not presiding over the House. You are quoting wrongly

(*Interruptions*)

S. BUTA SINGH : Let me contradict here and now what the hon. Member has said. I have never abused anybody. (*Interruptions*)

I said, this was the affidavit. I only quoted from the writ petition filed by the wife of Shri V. P. Singh in the Allahabad High Court. Beyond that I did not say anything. (*Interruptions*) If she has filed a writ petition, how can I be blamed? (*Interruptions*) This is something I cannot understand. I cannot refer to the High Court Proceedings. The decision of the High Court I cannot refer to. I do not know what kind of debate they want from us ... (*Interruptions*)

SHRI SOMNATH CHATTERJEE : How is it relevant?

S. BUTA SINGH : It is very much relevant. According to me and us it is relevant. (*Interruptions*)

It seems that the hon. Members opposite are determined to block me. They do not want me to participate in the debate because I am saying certain things which are very very unpleasant to them. But what can I do? This is the truth. And I will continue saying that I do not mind, even if they do not allow me today, I will continue tomorrow. But I will have my say because I have been elected to this House to say what I believe. The hon. Members cannot block me like this By shouting out.... If I have said something unconstitutional, upparliamentary, I will take it back. But I will say facts as known to me, not the facts they would like me to say. I will say the things which I have seen and I believe they are true....

SHRI SOMNATH CHATTERJEE: Pro-

vided they are relevant.

S. BUTA SINGH : I will stand by that. And I will not run away from this House. Whatever I say I will stand by every word of it. (*Interruptions*)

SHRI S. JAIPAL REDDY : The Prime Minister is running away from the House. Where is the Prime Minister? I am on a point of order. When the charge is that the Prime Minister has... (*Interruptions*)

MR. DEPUTY SPEAKER : There is no point of order . Nothing will go on record.

(*Interruptions*)*

S. BUTA SINGH : Even if I have to stand the whole day, I will have my say. If the hon. members go on obstructing, I will have my say. I never obstruct any hon. Member. I listen to them very carefully and patiently... (*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY (Katwa) You come to the point.

S. BUTA SINGH : That is what I am trying to do but you do not allow me. This is very unfair.

On the same subject of Prime Minister having received money as asserted by Shri Vishwanath Pratap Singh only a few days ago, the same Shri Vishwanath Pratap Singh while giving interview to the Associated Press of Sweden in Bombay was put the same question. And do you know what was the reply? I am giving you certain things which Vishwanath Pratap Singh has given at certain times. In Bombay, ... (*Interruptions*) What is bothering you, I do not know... (*Interruptions*)

AH. HON. MEMBER: Which paper?

S. BUTA SINGH : This is *Telegraph*. Do you want me to quote only from this Press? I will quote the things appearing in any

[S. Buta Singh]

Press. I will quote it from any press. I will quote it because I remember it. I do not carry a computer in my pocket. I am not that rich. And I know how that computer has come, who brought that computer. Who gifted that computer to Shri Vishwanath Pratap Singh you will not let me tell this House. Unfortunately, these are the things which are a part of the same conspiracy. In that Press — the Associated Press—Shri Vishwanath Pratap Singh, when he was confronted, was asked; "What have you to say on the Supreme Court advocate Ram Jethmalani's allegation that the Prime Minister was involved in the Bofors payoff?" May I read the answer now? Perhaps it may satisfy you. Vishwanath pratap Singh said "The allegations substantiated" (*Interruptions*)

[*Translation*]

Shri Vishwanathji has been my friend. He was a very close friend of mine. I do not know what difference is there between this Vishwanath Pratap Singh and that one who was sitting here yesterday. Even yesterday I had told you Shri Madhu Dandavateji...

[*English*]

MR. DEPUTY SPEAKER : Do you want some more time?

S. BUTA SINGH : I have not started even.

MR. DEPUTY SPEAKER : Then let us adjourn for lunch and come back.

S. BUTA SINGH : We can go for lunch and come back.

MR. DEPUTY SPEAKER : O.K., we are adjourning for lunch and shall reassemble at two p.m.

13.02 hrs.

*The Lok Sabha adjourned for lunch till
Fourteen of the Clock.*

The Lok Sabha re-assembled after Lunch

*at Five minutes past Fourteen of the
Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

DISCUSSION UNDER RULE 193

[*Translation*]

Commission reported to have been paid by M/s Bofors in Howltzer Gun Deal— *contd.*

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Hon. Deputy Speaker, Sir, I was saying that certain points had been made by Shri Vishwanath Pratap Singh which have formed the base of discussion in the House. Hon. Members have expressed their views on them. Mostly an interview given by the Prime Minister, which had appeared in the 'Sunday', has been quoted and only that part of it has been quoted which suits the members of the opposition, but they do not want to quote it in its entirety, I will speak on this point. When the point of commission was raised in the interview, the Prime Minister had used certain words which have been quoted time and again, but the opposition have not bothered to see that like this; Prime Minister had qualified his statement like this:

[*English*]

"All these things I am saying are hypothetical." I will read it:

The question is: "But Rs 64 crores? For industrial espionage? The reply is: There are three or four payments could be I am not saying it is.... The whole thing may not be..hypothetically I am saying, the whole amount could have been paid for genuine work."

Hypothetically he has said this. It is being quoted out of context. Hypothetically I can say so many things. Hypothetically it could have come to your account, hypothetically it could have come to Mr. Vishwanath Pratap Singh's account. He was also the Finance Minister. (*Interruptions*)

This is what has appeared. It has appeared at page 49 of the same journal.

SHRI H.A. DORA : (Srikakulam) : Is it your interpretation?

S. BUTA SINGH : No, I am not interpreting it. I am just saying that the Prime Minister for the sake of argument....

THE MINISTER OF STATE IN THE MINISTRY OF 'EXTERNAL AFFAIRS : (PROF. K.K.TEWARY) : he has started interrupting.

S. BUTA SINGH : Unfortunately, What can I do ? The hon. Members are not prepared to listen to my speech and they quoted from this journal, when I am quoting from the same journal giving even the page...

SHRI SAIFUDDIN CHOWDHARY : You read two or three sentences before.

S. BUTA SINGH : I have read the whole para. (*Interruptions*)

You Can't force me. I have read the relevant portion, I have read the whole para. (*Interruptions*)

Sir, I don't mind Saifuddin Sahib reading the whole interview when his turn comes. I will not object to it. But unfortunately, if something is not pleasing the Opposition, it is not my fault. I am not here to please the Opposition, I am here to state the facts as they are known to me, as they are known to the rest of the country.

[*Translation*]

As many hon. Members, Shri Vasant Sathe, Shri K.K Tewari etc. have stated that we should try to go deep into it. A campaign has been launched, a conspiracy is being hatched, for the character assassination of the prime Minister, by the powers inimical to our country from outside...

SHRI S. JAIPAL REDDY : Do you mean the members of the opposition?

S. BUTA SINGH : What are you talking about, you are taking yourself as the enemies of the country with no reason for it. What mean to say is only inimical foreign powers. (*Interruptions*) Dada your politburo has accepted it, politburo of the C.P.M. has also accepted it.

[*English*]

'The process of destabilisation in this country was started by the foreign powers inimical to the Independence of our country.'

If you want me to quote, I can quote that also. This was the last meeting of the Polit Bureau. In the last meeting of the Polit Bureau they have already passed the resolution.

SHRI INDRAJIT GUPTA (Basirhat) You need not quote.

S. BUTA SINGH : Now, I need not quote the things that favour the country. that favour the nation, for which they fear, but they can quote anything. The can quote, I don't know who, Shri Vishwanath Pratap Singh, who is acting perhaps at the behest of certain powers who do not want to see India a stabilised country, a strong nation. (*Interruptions*)

[*Translation*]

Mr. Deputy Speaker. Sir, Shri Vishwanath Pratap Singh was the Finance Minister and my friend Reddyji has stated that we had supported him at that time. We did support him. Today we are repenting for it. But later on it was Jan Morcha which had trusted him and there is none of the Jan Morcha members here today.... (*Interruptions*)

[*English*]

SHRI S. JAIPAL REDDY : On a point of order.

MR. DEPUTY SPEAKER : If you want to

[Mr. Deputy Speaker]

say something, you raise a point of order. If any rule is violated tell me.

S. BUTA SINGH: In this very House, Mr Reddy accused us...

SHRI S. JAIPAL REDDY: On a point of order.

MR. DEPUTY- SPEAKER: I will give you a chance.

SHRI S. JAIPAL REDDY: I am on a point of order.

SHRI SHANTARAM NAIK (Panaji) which rule has been violated. Let him quote the rule which has been violated

MR. DEPUTY-SPEAKER: What is your point of order? I will find out.

SHRI S. JAIPAL REDDY: It is a motion regarding Bofors. We cannot discuss personal politics of Mr. V.P.Singh.

MR. DEPUTY SPEAKER: No I have already said it; There is no point of order I cannot stop it. I would not recommend it also. I would not stop this kind of thing. How can I?

SHRIS.JAIPAL REDDY: You allow him to malign V.P. Singh.

MR. DEPUTY-SPEAKER: If it is an allegation, I will stop it: When he is speaking certain other things, I cannot stop it.

(*Interruptions*)

MR. DEPUTY SPEAKER: If there is any allegation I will stop it.

[*Translation*]

S. BUTA SINGH: I have never said it that we were protecting Shri Vishwanath Pratap Singh.

[*English*]

This is what the hon. Member men-

tioned that we were the ones who were supporting Mr. V.P.Singh Have I not the right to reply? I have the right to reply to the points made by the hon. Members. They were saying that we were protecting. Mr. V.P.Singh. When he was finance Minister on this side. I agree with that. We were supporting Mr. V.P.Singh when he was the Finance Minister of this country (*Interruptions*)

I am going to warn the Opposition...

SHRIS. JAIPAL REDDY: He is wearing a badge.

S. BUTA SINGH: This is the national flag. I am proud of it. This will go with my dead body also. You have no sense of pride. If you have a sense of pride, you should not object to national flag being put on me.

SHRI SAIFUDDIN CHOWDHARY: Is this allowed, Mr. Deputy-Speaker? (*Interruptions*)

MR. DEPUTY SPEAKER: This book is interpreting it like this.

"Any badge...."

(*Interruptions*)

PROF. K.K.TEWARY: This is the national flag. Let them read Indian history...(*Interruptions*)

Opposition leaders are equating national flag with an ordinary flag. This is something which is shocking and which will shock the conscience of the nation. I want your ruling. you give a ruling (*Interruptions*)

I want your ruling. When CPM Chief Minister did not find a time to hoist the national flag, I am not surprised that they are objecting to Home Minister's wearing the badge. (*Interruptions*)

MR. DEPUTY SPEAKER: I will find out and let you know. I will let you know, I will give my ruling

(*Interruptions*)

SHRI S. JAIPAL REDDY: It is a black badge.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): You are colour blind.

MR. DEPUTY SPEAKER: I want to find out. It is the national flag. When he is wearing a national flag, how can I ask him? (*Interruptions*)

S. BUTA SINGH: Since this morning the hon. Members are so upset over the debate on Shri Vishwanath Pratap Singh that they are not allowing me to speak. This is something very strange. What I am saying is I am quoting from the same document that you mentioned. If you quote it, it is relevant and if I quote it, it is not relevant. I do not know this strange logic.

[*Translation*]

What type of logic is this, how do you talk? I have quoted only what is relevant for the House.

[*English*]

I said it that I am not here to please the Hon. Members of the Opposition. I am here to state the facts which are known to me.

[*Translation*]

This is the parliamentary practice that then some member of the House raises a question about the other member of the House, it is his duty to reply to the changes. When I was speaking in the morning, the hon. Members had alleged that we used to give protection to Shri Vishwanath Pratap Singh when he was the Minister of Finance. Any party in power will protect its Minister for Finance. Perhaps you may be having any such traditions or not, I will not say anything about the Ministers in the States governed by you, whereas I can say a lot about them.

I have been uttering only those words which have been spoken by them. It was said that we used to give them protection. We now repent for it. Later on, Jan Morcha started protecting him. The hon. Members belonging to it are not present in the house they are also repenting for it and say that they had committed a mistake... (*Interruptions*)

Thereafter a party named Janata Dal started following him and now two -three members of that party have started repenting. Now it will be the turn of the National Front. They will also repent for it. He is the same Shri Vishwanath Pratap Singh. It is not known to the members, it has gone down into the annals of history that when he was Finance Minister and raids were conducted, not a single raid was conducted on the premises of any Raja or Maharaja. (*Interruptions*)

Please also learn to laugh a bit. It will improve your health. Jaipalji learn to laugh a bit, your health will improve. Yesterday my colleague Shri Ghulam Nabi Azad had placed two documents before the House and these documents related to the Reliance debentures. There is a mystery in it which Shri Azad could not reveal yesterday. Now I am revealing it.

[*English*]

SHRI V. SOBHANADREESWARA RAO (Vijayawada): Who is Mr. Dinesh Singh?

SHRI S. JAIPAL REDDY (Mahbubnagar): Shri Madhavrao Scindia is facing allegations of FERA Violations... (*Interruptions*) But still you are protecting him. You are the Home Minister. You should take action.

[*Translation*]

S. BUTA SINGH: Please just listen. We will take action also. But if we go through the copies of the debentures, it has been stated there in that... (*Interruptions*)

[S. Buta Singh]

[English]

We will take action. Why are you worried?? But let me now at the moment describe and explain what is contained here. The whole House and the nation must know. In two shares that were presented yesterday, one stands in the name of his son.** (Interruptions) No harm? But there is harm. I am going to tell you. (Interruptions)

SHRI S. JAIPAL REDDY : Under what rules? What is the proof? (Interruptions)

S. BUTA SINGH : Please hear carefully. Indrajit Gupta—ji, if you kindly carefully read the papers, one says that the worth of the shares is Rs. one lakh and thirty thousand. It is not in terms of Rupees. Indrajit Gupta—ji may I send it for your kind information? It is equivalent to Indian Rupees, which means the money was paid through another foreign exchange. It is not Indian Rupees ..(Interruptions) This has been a legitimate right to know how this money was brought to India; how this money was collected. It is not only.**

This photocopy also shows that in the same document next column is very very important. Indrajit Gupta—ji the claim requires that the purchaser must disclose his income-tax number. What is mentioned is—not allotted. Income Tax number is not allotted because

"Saiyan Bhaye Kotwal
Ab dar kahe ka"

[Translation]

SHRI SOMNATH CHATTERJEE: Now his father is no longer the Finance Minister. You people should do something.

S. BUTA SINGH : Both of them are related to debentures.

[English]

**I would like this House and the rest of the country to know that this former Finance Minister allowed ** to make the payment in foreign exchange equivalent to ... (Interruptions). this is violation of so many laws and not only regarding FERA violation. And also any debenture which is beyond 200 requires the income-tax number which was not allotted by the respected father, father -in-law.. (Interruptions)

SHRI V. SOBHANADREESWARA RAO : (Vijayawada) : Why don't you take action. (Interruptions)

S. BUTA SINGH : With your permission, I lay these documents on the Table of the House. (Interruptions) Next is, kindly listen. Have patience. It is very easy for Mr. V.P Singh to go to all corners of the country and say that Shri Rajiv Gandhi has received money. Do I not have any right to also point out in this august House? (Interruptions)

[Translation]

I shall make life so difficult for members of the National Front that they will not have any place in this country to hide Vishwanath. (Interruptions)

[English]

SHRI. V. SOBHANADREESWARA RAO: If you are really serious, you would have black-listed Bofors. You black-list Bofors. (Interruptions)

S. BUTA SINGH : We will do that (Interruptions)

[Translation]

You challenge Vishwanath let him prove the charges he levelled. Whatever I have said

[English]

Every word I stand by. (*Interruptions*)

[Translation]

Please sit for some more time

[English]

Kindly listen. I am going to present something more..(*Interruptions*)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI.P.R. DAS MUNSHI) : Watch out, the story has just begun.

S.BUTA SINGH: I have not finished yet. I have a lot more to say

[English]

My bag is full of bouquet. (*Interruptions*)

SHRI S. JAIPAL RADDY(Mahbubnagar) : I challenge you.

MR. DEPUTY-SPEAKER : No challenge. Please take your seat.

(*Interruptions*)

S. BUTA SINGH : You can read them. I have rad it from here only.(*Interruptions*)

SHRI S.JAIPAL REDDY : Did he give a notice to you? (*Interruptions*)

MR. DEPUTY SPEAKER : Take your seat. (*Interruptions*)

SHRI S.JAIPAL REDDY : Since yesterday, they have been planning..(*Interruptions*)*

MR. DEPUTY SPEAKER: Nothing will go on record. (*Interruptions*)*

[Translation]

S. BUTA SINGH : Mr. Deputy-Speaker Sir, Shri Viswanath Pratap Singh who has levelled allegations against the hon. Prime Minister (*Interruptions*)

[English]

SHRI S.JAIPAL REDDY : I am on a point of order. Rule number.... (*Interruptions*)

MR. DEPUTY SPEAKER: I know the rules. I am not allowing. (*Interruptions*)

MR. DEPUTY SPEAKER: The Minister may carry on . (*Interruptions*)

[Translation]

SHRI V. TULSIRAM (Nagarkurnool) : If you have a better document please bring it up. This document is not interesting (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: The whole debate goes like that. What can I do?

(*Interruptions*)

[Translation]

S.BUTA SINGH: Please listen carefully and you will certainly find it interesting. It will get more interesting as we proceed Jaipalji today in this august House, I shall get a darshan done of 'Vishwanath.' free of cost.

[English]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : If he is referring to some documents, he has to give notice (*Interruptions*)

S. BUTA SINGH : Yesterday it has been quoted.(*Interruptions*)

MR. DEPUTY SPEAKER : The whole debate goes on like this.

(*Interruptions*)

S. BUTA SINGH: I am only trying to read the documents that were accepted by the House yesterday. I am further reading it. (*Interruptions*)

Shri Ghulam Nabi Azad did it.

(*Interruptions*)

MR. DEPUTY-SPEAKER: When it is accepted what can I do.

(*Interruptions*)

S. BUTA SINGH : The whole House has accepted it, I have to read it fully. He did not read it. (*Interruptions*) I am only reading it. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.K.TEWARI): He is just a** He is disturbing the House .

MR. DEPUTY SPEAKER: You take your seat.

(*Interruptions*)

MR. DEPUTY SPEAKER : The whole debate is going on like that.

SHRI SOMNATH CHATTERJEE: I am on a point of order Sir.

S. BUTA SINGH: I am yielding to Mr. Chatterjee.

SHRI SOMNATH CHATTERJEE: The Hon. Minister is very keen to paint Mr. V.P.Singh as a very very bad man and as a despicable man. That is what they are trying to say. Not only he, his son and daughter-in-law as violators of FERA..(*Interruptions*)

S. BUTA SINGH : I did not ask them to

purchase it

SHRI SOMNATH CHATTERJEE: I am on a question of interpretation of our rules. We are remained every day by the Chair that rules must be followed; heavens may fall, but rules must be followed.

May I read Rule 353 for your kind consideration? 'No allegation of a defamatory or incriminatory nature..(*Interruptions*) Is the violation of FERA not of incriminatory nature? ...(*Interruptions*)....

" No allegation of defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make a investigation into the matter for the purpose of reply."

The question is, if they are defamatory or incriminatory in nature, certain procedure has to be followed. All this has happened many times in the House. Members have not been allowed to make any reference which is of this type unless the Speaker has been given notice of. If a document is relied on, the document has to be sent to the Speaker earlier..(*Interruptions*) .. I do not know what is all happening I There may be substance in what Mr. Buta Singh is saying. I don't know. But after all he is making an allegation of incriminatory nature that a person has violated the Foreign Exchange Regulation Act. If he has complied with this rule, I have nothing to say. Therefore I would request you to kindly let us know whether Rule 353 has been complied with or not. If not, is he permitted to say all this?

S. BUTA SINGH : May I say what I have to say on what Mr. Chatterjee has said on this point?(*Interruptions*)

MR.DEPUTY SPEAKER: He is on the same point of order. I will give my ruling afterwards.

S. BUTA SINGH : I have the permission of the Chair Coming to the learned Hon. Member Shri Somnath Chatterjee, I cannot vie with him on the constitutional matters, rules and things like that. I am a simple poor man from a village. I have not had the privilege of learning so much as Mr. Chatterjee did. We are lucky to have him here amongst us.

What I have just now during my speech said is something which the House accepted yesterday. It is a part of the proceedings of this House. Shri Ghulam Nabi Azad yesterday presented these documents. He spoke on these documents. Unfortunately he did not go into the contents of these documents. I am only reading the documents which were accepted by the House yesterday and also with the full responsibility that if these documents are proved wrong, if they are not true, I am prepared to face any consequences that this House may like. (*Interruptions*)

MR. DEPUTY SPEAKER: As he clarified...

(*Interruptions*)

MR. DEPUTY SPEAKER: Please listen to me.

Mr. Ghulam Nabi Azad quoted the same thing yesterday. If you objected, and if I had expunged, this would not have formed part of the record. Now it is part of the record. He is quoting the same thing. What can I do on that?

SHRI SAIFUDDIN CHOWDHARY: You tell us whether you have received any notice..(*Interruptions*)

MR. DEPUTY SPEAKER: Yesterday, you should raised it.

SHRI SAIFUDDIN CHOWDHARY: You tell us. Have you received any notice on that?

MR. DEPUTY SPEAKER: I have not received this one.

(*Interruptions*)

MR. DEPUTY SPEAKER : But he quded yesterday's proceedings.

MR. DEPUTY SPEAKER: It is part of the thing. What can I do?

(*Interruptions*)

MR. DEPUTY SPEAKER : It is a fact that the he has to give a notice . When he quotes the previous record, what I can I do?

(*Interruptions*)

SHRI INDRAJIT GUPTA : You said just not—if I understood you correctly — that he is only referring to something which is already on the record. But he himself said that unfortunately Mr. Ghulam Nabi Azad did not go into the contents of those documents. So, that cannot be on the record. (*Interruptions*) Moreover, the contents are not on the record. He is reading them out now.

MR. DEPUTY SPEAKER: Whatever is on record, he can quote. He cannot quote the other things.

SHRI INDRAJIT GUPTA: He is reading out the whole thing.

S. BUTA SINGH : Not the whole thing. I am reading out two aspects. (*Interruptions*)

MR. DEPUTY SPEAKER: If he goes beyond that, I won't allow.

PROF. K.K.TEWARY: They have raised the matter whether there was a notice or not. This matter should have been raised yesterday.

MR. DEPUTY SPEAKER: That's why I gave the ruling.

PROF. K.K.TEWARI: You have given the ruling. That cannot be questioned once the Government has laid on the table of the House. It becomes part of the proceedings. Then any Member can quote from any part of

[Prof. K.K. Tewari]

the document, including contents and everything.

SHRI H.A. DORA: I am on a point of order with regard to Rule 353. It definitely contemplates a notice to the Chair before the matter is referred to. What has been said by my learned friend is that yesterday it was not raised. Therefore, it is barred by limitation. That is what has been said. (*Interruptions*) It is mandatory on the part of the person to give a notice to the Chair. Notice has not been given. Is the defence valid (*Interruptions*)

MR. DEPUTY SPEAKER : I have not received any notice. He is only quoting yesterday's proceedings. That why I cannot stop. I request all the Members to limit themselves to what was raised by Prof. Dandavate.

(*Interruptions*)

[*Translation*]

SHRI V. TULSIRAM : Please listen, Sir, I shall also show documents. I had mentioned about documents. As you are giving permission to him, I may also be permitted. If he can get permission, why am I being denied the same? The same paper is being discussed. Will a new document be brought up? The same thing is being referred again and again. (*Interruptions*)

S. BUTA SINGH: Shri Tulsiram, if need be I shall read your documents also. (*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOWDHARY: No allegations can be made without prior notice.

MR. DEPUTY SPEAKER: I request the Members not to make any allegations.

S. BUTA SINGH : I have not made any allegations. I have only repeated what has gone into the history. It is a part of the history (*Interruptions*)

[*Translation*]

Khan Saheb, I am telling you what is included in history. I have to reveal the true side of Shri Vishwanath. You have yet to meet the real Vishwanath. (*Interruptions*)

Mr. Deputy Speaker Sir, hon. Members belonging to the CPI(M) are helping him a lot today. Perhaps because Shri Vishwanath had said that

[*English*]

"Communists are my natural allies" Have you forgotten that? You are his natural allies. All others are unnatural allies ... (*Interruptions*) . I am not saying this. Shri Vishwanath has gone on record. He said: "They are my natural allies". All unnatural allies are falling one by one. BJP has left Shri Vishwanath. They have said that they have nothing to do with him. I have the information. A day will come when Shri Devi Lal will also leave him. Ram Dhan Ji has also left him. He has said that he has nothing to do with Vishwanath Pratap Singh's Janta Dal ... (*Interruptions*)

MR. DEPUTY SPEAKER: No Interruptions please.

(*Interruptions*)

[*Translation*]

S. BUTA SINGH : Shri Unnikrishnan is not present today. He has also deserted him. (*Interruptions*)

When he comes to us we will discuss it. (*Interruptions*) You have raised a very important matter today. Now you are imposing restrictions that prior notice should be given if any document has to be produced.

If you give the permission I can produce it just now. But you have said that you will not give the permission. Otherwise I can pro-

duce the historical books just now.** (*Interruptions*) Will Shri Indrajit give the permission?(*Interruptions*)

When Shri Viswanath Pratap Singh was Commerce Minister (*Interruptions*) Yesterday he said in his speech.

[*English*]

"Corruption is a small word". I can understand the meaning now that corruption is a very small word for Shri Vishwanath Pratap Singh. This is because as Commerce Minister he changed the policy and issued a *khandsaril* licence to a firm based in other countries ...(*Interruptions*) . What is to be laughed at? and you know what happened.(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY: He has levelled allegations ... (*Interruptions*)

MR. DEPUTY SPEAKER : I could not hear it. I will go through the record and take necessary action, as required...

(*Interruptions*)

MR. DEPUTY SPEAKER : Only Mr. Buta Singh will speak. I have not allowed anybody else.

(*Interruptions*)

[*Translation*]

S. BUTA SINGH : Mr. Deputy Speaker, Sir, I shall conclude my speech in two minutes if Shri Jaipal allows me to speak. I can conclude in two minutes. If these Interruptions continue, I can continue for two day...(*Interruptions*) Does anyone know what its consideration was? ** A flat worth Rs. 60 lakhs was bought in London...(*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Allegations

will not go on record

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY: You expunge it.

MR. DEPUTY-SPEAKER: I will go through the record.

(*Interruptions*)

MR. DEPUTY SPEAKER: I will go through the record and I assure you that no allegation will go on record.

(*Interruptions*)

[*Translation*]

S. BUTA SINGH : Lastly, I want to state now what I was saying yesterday when the house was adjourned. Shri Vishwanath Pratap Singh has declared some of his assets (*Interruptions*)

[*English*]

SHRI M. RAGHUMA REDDY (Nalgonda) He has not declared the assets in the House. He declared them outside.

S. BUTA SINGH : let him have the guts and declare them here (*Interruptions*)

[*Translation*]

Yesterday my hon. colleague Shri K.K.Tewary said that he used to be a very strange Minister. During his tenure he did not submit a return of his assets to the hon. Prime Minister. And today that some person is going around the country preaching everyone to shed corruption and be moralist was he dumbfounded during the period from 1980 to 1986-87? Why did he not furnish returns of his assets then? ... (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: Why

[Sh. Somnath Chatterjee]
did you not ask him then? ... (*Interruptions*)

[*Translation*]

S. BUTA SINGH : That is why I am repeatedly saying that it is a great sin to believe such a person ...(*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: you made him the Defence Minister. The Prime Minister said that because of the situation... (*Interruptions*)

SHRI. S. JAIPAL REDDY : Sir, I am on a point of order.

MR. DEPUTY SPEAKER: Yes, what is your point of order?

SHRI S. JAIPAL REDDY : I am to understand that none of the ministers has filed his assets with the Prime Minister (*Interruptions*)

MR. DEPUTY SPEAKER: There is no point of order in it.

S. BUTA SINGH : We will not mind if he—Mr. V.P. Singh comes to this House and offers explanation for what I have said. He is Member of this august House. He is entitled to come back to the House and stand for personal explanation. The whole country will know the type of man that Mr. V.P. Singh is. I can understand. I have only one point and then I will finish, and my point is ...

SHRI ANIL BASU (Arambagh) To lay the report.

S. BUTA SINGH : Which report? (*Interruptions*)

He has told and I have a copy of the declaration made by Shri V.P. Singh ... (*Interruptions*)

SHRI S. JAIPAL REDDY: First, we

want to know your assets. Do you have the courage? /

S. BUTA SINGH: Yes, I do have. I have the courage. (*Interruptions*)

In this august House, yesterday Shri V.P. Singh declared that his whole property in Delhi is worth Rs. 5 crores... (*Interruptions*) Jaipalji, what are you doing? Only yesterday, he himself declared on the floor of this august House that his property is worth Rs. 5 crores.

SHRI S. JAIPAL REDDY: He did not say that.

PROF. K.K. TEWARI: He said that. He said that he would sell all his property for Rs. 5 crores. The record is here. And now, the cat is out of the bag. (*Interruptions*)

SHRI G.G. SWELL (Shillong): Mr. Buta Singh has asked me to clarify. Yesterday I was sitting here. Mr. K.K. Tewari said that the property of Mr. V.P. Singh in Delhi was worth Rs. 50 crores and Mr. V.P. Singh said that he was prepared to sell it for Rs. 5 crores.... (*Interruptions*) Just one sentence please. So, the whole meaning of what Mr. K.K. Tewari said was all.** (*Interruptions*)

PROF. K.K. TEWARI: Mr. Deputy Speaker Sir, knowing Mr. Swell, as I do, I am not going to join issue with him. But I made this statement on the floor of the House with full sense of responsibility. Mr. V.P. Singh wanted to brush it under the carpet, but he did say that he wanted to transfer the property that he owned in Delhi even for Rs. 5 crores. That is the minimum according to him. I challenged him. I even ask him why he is only describing the property. He must give the actual valuation of the property. This is on record. You can verify the record and see that Mr. V.P. Singh himself made an offer to transfer his property for Rs. 5 crores. That is what the Home Minister was telling. And I say that it is only the tip of the ice-berg.... (*Interruptions*) He owns much more property. (*Interruptions*)

MR. DEPUTY SPEAKER: Order please.

S. BUTA SINGH: What Mr. V.P. Singh has declared through his favourite newspaper is a matter of public knowledge. It is now open to everybody. It is public knowledge now that he has declared his property. I dispute him. I say this is not the whole thing. Is that wrong? Now I will say something more. I am going to disclose something more than that so that you know... (*Interruptions*)

SHRIG.G. SWELL: I do not know what his properties are. (*Interruptions*)

SHRI S. JAIPAL REDDY: Why don't you ask Shri Chavan to prosecute him?

S. BUTA SINGH: I say everybody will be taken care of. What I say will be followed up.

SHRI S. JAIPAL REDDY: Do you have the guts? We have the strongest Home Minister in you!

S. BUTA SINGH: I will try my level best.

SHRI S. JAIPAL REDDY: Well, we know your level. (*Interruptions*)

S. BUTA SINGH: According to information, Shri V.P. Singh has very conveniently... (*Interruptions*)

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): What is all this? Has it got anything to do with Bofors Commission? (*Interruptions*)

S. BUTA SINGH: You are a late-comer. You do not know. Sit down.

PROF. K.K. TEWARY: That point has been disposed of. (*Interruptions*)

SHRI V. KISHORE CHANDRA S. DEO: If this is the attitude... (*Interruptions*) you are the culprit. (*Interruptions*)

S. BUTA SINGH: The trick which was

played by Shri Vishwanath Pratap Singh, the House should know, is that some of his properties.. (*Interruptions*) he has registered in the name of his sons.

SHRI V. SOBHANADREESWARA RAO: How is it relevant? (*Interruptions*)

S. BUTA SINGH: The property is in Nehru Place. The property which he has now declared, in Nehru Place, is in the name of his sons. (*Interruptions*) Yes, I am telling it; please be patient. (*Interruptions*)

SHRI V. SOBHANADREESWARA RAO: That does not concern this matter. (*Interruptions*)

[*Translation*]

S. BUTA SINGH: It is easy to throw stones on others, now have some taste of flowers also... (*Interruptions*) The property which was purchased in Nehru Place is in the names of his children. You can purchase property in the names of children but the worst thing is that when the property was purchased, children were minor at that time.

[*English*]

This means that the money was spent by the guardians.

[*Translation*]

From where that money came which was used in purchasing properties in the names of his children? I have a very long list. But now I am going to tell how his election campaign of Allahabad was financed... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Order, please, Is it over, Mr. Buta Singh?

(*Interruptions*)

S. BUTA SINGH: I will finish. Okay Sir. If you want me to finish now, I will finish it. (*Interruptions*)

PROF. K.K. TEWARY: Why? Let him disclose everything. (*Interruptions*) These are the people who fight against corruption in the country. (*Interruptions*) Look at their faces.

SHRI P.R. DAS MUNSI: These are the people who indulge in talk about corruptions.

PROF. K.K. TEWARY: These are the people who want to root out corruption from this country. They have no place to hide their faces. (*Interruptions*)

MR. DEPUTY SPEAKER: Mr. But Singh is winding up. (*Interruptions*)

SHRI V. KISHORE CHANDRA S. DEO: Are they prepared to face inquiries against properties owned by their family members? Are you prepared for that? (*Interruptions*)

PROF. K.K. TEWARY: Bring the details.

SHRI V. KISHORE CHANDRA S. DEO: Are you prepared to face an enquiry on all your property owned by you and members of your family?

[*Translation*]

S. BUTA SINGH: Raja Sahib, don't cross swords with me; I will turn the table upon you. Shri V.P. Singh publicised it very loudly that he will undertake his election campaign on a motorcycle and his motorcycle runs on water. I have a very long list but I will not go into it. A very notorious smuggler has spent unlimited money on his election campaign. Nobody knows about the *modus operandi*. The money orders for Rs. five thousand and ten thousand were sent from Bombay, Calcutta and Madras in fake names but all the money was provided by the smuggler..... (*Interruptions*). Lakhs of rupees were spent. But his motor-cycle continued to run on water. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: He is not specially saying anything. I have already told that allegations will not go on record. No allegation will be allowed to go on record.

[*Translation*]

S. BUTA SINGH: Sir, you have directed me to conclude quickly. Only the last point and after that I will take my seat. If Shri V.P. Singh likes to have a debate on this matter, than I may come again. I would like to say one thing that there may be two reasons behind levelling the charges against the Prime Minister. While taking part in yesterday's debate, Shri Vishvanath Pratap Singh did not mention anything about his allegation and he did not tell the name of the Swiss Bank where this amount of Rs. 8 crores was deposited. He did not mention that this allegation was levelled by him and that this amount has been deposited in Prime Minister's account. The whole House discussed this matter and asked many questions about it from him but he did say nothing. What is the secret behind this? There may be two secrets. At the time when he levelled allegations on him.** The same thing was said in the High Court also when he gave donations. Then on him.** I agree that the House is fully competent to grant him pardon because granting of pardon to a sick person is not a bad thing. When Shri V.P. Singh accepts that ** then we can also accept and grant him pardon.

[*English*]

SHRI V. KISHORE CHANDRA S. DEO: Are you prepared to face an enquiry on all your property owned by you and members of your family?

[*Translation*]

S. BUTA SINGH: Jaipalji listen to me. The other reason may be that on him **. For that I most humbly request you to**. (*Interruptions*)

He made friends with the opposition and this friendship caused him his honour. About V.P. Singh's friendship with the opposition, I would like to recite a couplet....
(*Interruptions*)

[*English*]

SHRI NARAYAN CHOUBEY (Midnapore): It does not behave well to talk like this at the Minister's level.

[*Translation*]

S. BUTA SINGH: Is Dosti Me Izzate
Tadad Lea Gai,
Firte Hain Meer Khaak Koi
Poochhta Nahin. (*Interruptions*)

[*English*]

SHRI G.G. SWELL: Sir, in your remarks, you have been pleased to say again and again that you will examine what is allegatory, what is incriminatory and what is defamatory and these will not form part of the record. I hope, until you are able to take a decision on it, nothing of it will come out in the press..... (*Interruptions*)

MR. DEPUTY SPEAKER: I told that I will go through the record and if there is any allegation, it would not go on record.

(*Interruptions*)

SHRI S. JAIPAL REDDY (Mahbubnagar): You have to advise the press....(*Interruptions*)

MR. DEPUTY SPEAKER: How can I advise the Press? I cannot advise the press

(*Interruptions*)

SHRI INDRAJIT GUPTA (Basirhat): Will you go through the record?

(*Interruptions*)

MR. DEPUTY SPEAKER: Yes, I will go through the record.

(*Interruptions*)

SHRI M. RAGHUMA REDDY (Nalgonda): He spoke everything other than the subject(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Indrajit Gupta.

SHRI INDRAJIT GUPTA (Basirghat): Sir, I must compliment the Government on having successfully derailed the whole subject of this debate. If they are so much concerned about the financial integrity of various prominent publicmen, there is a very very remedy; and I would challenge the Government if they are honest about it, to take recourse to that. Let them bring a Bill in this House making it compulsory and obligatory for all Members of Parliament and all Ministers without exception to publicly declare their assets.... (*Interruptions*)

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(PROF. K.K. TEWARI): We are ready for it
.... (*Interruptions*)

SHRI INDRAJIT GUPTA: Let us see, there is only one year left for the election. I want to see that within one year(*Interruptions*)

S. BUTA SINGH: Yesterday, I had offered not for the declared assets of Mr. V.P. Singh, but for the assets which he does not declare to be his own; I am prepared to exchange my property with those undeclared assets of Mr. V.P. Singh (*Interruptions*) This is the only way to see that(*Interruptions*) I will be the first to do it ... (*Interruptions*)

SHRI INDRAJIT GUPTA: I have listened to you patiently for two hours....(*Interruptions*)

S. BUTA SINGH: Let us start from TDP...(*Interruptions*)

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Will you exchange your undeclared assets also?....(*Interruptions*)

S. BUTA SINGH: I am willing to exchange with anybody ... (*Interruptions*)

SHRI INDRAJIT GUPTA: He should not inflate his own personal importance ... (*Interruptions*) You will not hesitate to accept my proposal ... (*Interruptions*)

S. BUTA SINGH: I am only supporting you. Why are you getting angry with me? ... (*Interruptions*)

SHRI INDRAJIT GUPTA: You know what you have done by the level of the debate ... (*Interruptions*)

S. BUTA SINGH: I know ... (*Interruptions*)

SHRI INDRAJIT GUPTA: You have encouraged (*Interruptions*) I have never interrupted you like this. Please listen. You do not want me to speak ... (*Interruptions*)

S. BUTA SINGH: I was only supporting you. You got angry with me (*Interruptions*)

SHRI INDRAJIT GUPTA: You need not quote me. I know what I have said. Quoting me to remind me what I have said

S. BUTA SINGH: I said, I support you.

SHRI INDRAJIT GUPTA: If you do that, the whole country will be very much happy. All Members of Parliament which include Ministers and non-Ministers, are obligated by law to declare publicly their assets within a certain specified time — declared and undeclared assets both. So I want to see whether within the next one year, before we go to the polls — I do not know whether it will be one year or what period — within this period, the Government — they will get a few more votes also if they do it — will come forward with that Bill and make it obligatory on everybody to publicly declare their assets — declared and undeclared. And then we need not go on provoking people to make private research, reliable or unreliable, into the financial backgrounds and dealings of the relatives of all the people sitting here. That is what you have done. You have now stimulated the media and other people in this

country. You will pay a price for this in the day to come...

PROF. K.K. TEWARY: Who started it?

SHRI INDRAJIT GUPTA: We never went in.

PROF. K.K. TEWARY: You started all this research and you gave this chance to media. And if there is research into these dubious means of people, why should you be afraid of?

15.11 hrs.

[*Mr. Speaker in the Chair*]

SHRI INDRAJIT GUPTA: Mr. Tewary, we have never on the floor of this House dragged your mother or your father or your sister or your child...(*Interruptions*)

PROF. K.K. TEWARY: He was reading from the High Court document. What is wrong in that?

SHRI INDRAJIT GUPTA: If you think that there is nothing wrong in it, let it be for everybody(*Interruptions*)

[*Translation*]

MR. SPEAKER: Let him speak.

[*English*]

SHRI INDRAJIT GUPTA: I have just begun and I am going to finish very soon because I have to go to some other conference.

MR. SPEAKER: I heard your suggestion and that is a very welcome suggestion.

SHRI INDRAJIT GUPTA: Very welcome, Sir, I know, but then these people have been keeping us here for hours together with all this.

Another point I would like to make is that they have got scared and taken advantage

of some statement made by Mr. V.P. Singh, which I am not defending certainly. He has made some statements outside, but this debate was not on that basis. It was not initiated for the discussion of his statement. (*Interruptions*) There is a motion which was moved here by Prof. Madhu Dandavate and you have very cleverly evaded that whole issue. I am not going to be bullied or pressurised into restricting this discussion to some public statement made in Lucknow or Patna or somewhere by Mr. V.P. Singh. That is his look out. I have not made that statement. I have no evidence myself to know or to say that that account number 99900 TU means Mr. Rajiv Gandhi. I have no evidence. It may mean somebody else. It may mean one of the Hinduja's. It may mean Win Chadha. It may mean Ajitabh Bachchan. Or it may mean anybody. It may mean you or me. There is no evidence... (*Interruptions*) So far there is no evidence. If he has got any evidence, he will bring it forward. (*Interruptions*)

How many times you are going to repeat it that he is a "...." that he is a "...he is a "...." and then the Home Minister says that they are not trying to revile... (*Interruptions*)

MR. SPEAKER: You proceed with your speech.

SHRI SOMNATH CHATTERJEE (Bulpar): Have you tried to follow what is happening here?

SHRI INDRAJIT GUPTA: Let us unwillingly tear ourselves away from the personality of Mr. V.P. Singh, which seems to haunt these people like a spectre. I well understand and appreciate your feelings because it always happens when somebody, who has been part of you for a long time and not just being anybody but being an important person, suddenly leaves your company and goes to the opposition camp—I expect you to be angry — you would be angry, you would attack him and you would use every possible means to attack him as you have been doing here. But I am not here to defend Mr. V.P. Singh. I am here to speak in defence of Mr. Dandavate's motion. Now, there, what

was said is that here is a subject, the question of Bofors, which has been debated many times; it is now a dead subject; it is over and done away with. The Opposition has raked it up again with an eye on the election. There was no need to discuss it again. I am very glad that Mr. Pant has come now because I am sure whatever else he may do, he would not debate in the same way as his colleagues have been debating. That much confidence I have in him. He will not descend to that level.

Now, Sir, I wish to say that this debate or discussion or whatever you call it — many friends here are saying whether it is a debate or what, they cannot make out; this is more like a market place; in between it became like a circus also for a little while, as you know — has been made inevitable by two happenings. One was the fact that some documents or photostat copies of some documents which have been referred to so many times here, which referred to the payment of commission into some account in the Swiss Bank, have appeared, have been published. Now, you can say: "Ignore them. Close your eyes. You need not ask any questions about them. You need not ask the Government to probe into that and find out what is this all about." But we do not agree to that. Why should we close our eyes? So, that came up. The second thing which happened was this famous interview of the Prime Minister in *Sunday* magazine. As Prime Minister, if I was in his shoes, what I would have told *Sunday* was that as far as the Government is concerned, this Bofors matter is closed. We have closed it. There is nothing further to talk about it. But did he do that? What did he tell *Sunday*? Who is responsible for bringing up this question again, tell me. And what he was said in *Sunday* magazine makes it very clear that as far as Mr. Rajiv Gandhi also is concerned, he does not consider it to be a closed chapter. He considers many aspects of it to be open still. When he was asked whether commissions or payments can be made in any particular circumstances by Bofors even after they have given an undertaking that no middlemen or agent will be used, he said: "If it was paid for some genuine work that was

[Sh. Indrajit Gupta] done for Bofors, then we cannot question it." So, there is a possibility that some money was paid for what he calls genuine work. We have to find out what is that genuine work. Then he says: "genuine work, gathering information against the French weapon, for example. That is industrial espionage. You cannot grudge them that." That means somebody or other maybe was employed in order to collect some data which would go against that French weapon. You may remember, Sir, that for a long period the Selection Committee had rated that gun higher than the Bofors. I am not questioning the efficacy of the Bofors Howitzer. Please do not mistake me. I am not an expert and I do not say that is a useless gun and this and that at all. I never said that. Rather my very learned friend — not so learned — Mr. Vasant Sathe, who is not here, tried to be very profound by saying that Jaswant Singh actually fired that gun and he should know what he is talking about because he was in the army. Now, Jaswant Singh is in the other House. He is a very good friend of mine. We were in the Consultative Committee of Defence also together. But then he was never an artillery man. He was never a gunner. During his army career, he served in the Central India Horse Regiment... (*Interruptions*).

SHRI MOHD. AYUB KHAN (Jhunjhunu): He is from armoured corps.

SHRI INDRAJIT GUPTA: Which is an armoured corps and is certainly not, by no stretch of imagination, an artillery unit.

SHRI MOHD. AYUB KHAN: He knows about the gun because the armoured corps fellows also know about the gun.

SHRI INDRAJIT GUPTA: Those who read about these things also know something. The implication was that anybody who has served in the army must be an artillery expert. It is such a simple matter. Anyway, leave the aside...(*Interruptions*). Then, I am referring to the sentence quoted by the Home Minister.

The sentence which was quoted by the Home Minister reads like this. The question asked was: "But 64 crores? For industrial espionage?" This was the question asked. The Prime Minister replies. "There are three or four payments. Could be.... I am not saying it is.... The whole thing may not be.... hypothetically I am saying the whole amount could have been paid for genuine work. Then we can't question it. If the money has been paid for... as a commission and it has not come to any Indian and no Indian is involved and it has gone back to.... I don't know who on the other side." This is what he has said.

Now, the possibility of payment for carrying out what is called "industrial espionage" which would show the French gun which was being favoured upto a certain time in a bad light as compared with the Bofors gun, for that whether an agent was employed or not, I can't say. But the indication is given here that something should be probed into. This aspect of it was never probed. Then, Sir, the Prime Minister has said "we have not finished trying. CBI is looking into it." So, the case is not closed. "We are not finished trying. The CBI is looking into it." "But we have taken it up with the Swiss. And we will continue to take it up with the Swiss. We are really following it up now with the documents that were printed in The Hindu. In case of something does come out..." This is what he has said.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION & SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): This was said in the last Session also.

SHRI INDRAJIT GUPTA: So, there is a possibility. He says that "something might come out, we do not know. We must pursue it further". So, the JPC report cannot be the final word on the question. This is what he himself is admitting and finally he says "There is the option about asking for the money back. That is still open". He has to shell out the money, that is, Rs. 64 crores, if

it was a commission. If it was unauthorised on a bribe or whatever it was, the suggestion was made that he should be asked to be given back to us. The Prime Minister says that about the bringing this money back "that is still open". So, Sir, what I am submitting is only this that because of this interview which has raised many new points and made it amply clear that in the opinion of the Prime Minister there are still many clues and many things which have to be followed up, the last word has not been said. The case is not closed and then coming along with this document, the photostat copy of which appeared which made this discussion inevitable at the beginning of this Session. What still you expect us to do? Keeping quiet? And they go on saying that "you only brought this up because of the eye on the election". So, I want to say that during this whole debate, from the Government side, they have not refuted in any way anything that we have said from this side about the possibility of commission being paid in spite of the fact that it was explicitly stated that between the Prime Ministers of India and Sweden, an agreement had been reached that no kind of commission or agent would be allowed. It seems the matter is still doubted.

Now, I wish to say that I want to know from the Government from the Defence Minister because I am sure that this is not the last costly item of defence equipment which we are going to buy from abroad. It can't be as things stand today. We have to continue making purchases, costly purchases, all are costly nowadays, Our expensive defence items from abroad. Therefore, in the beginning when we first discussed the Bofors in this House, I expressed that this should not be seen as an isolated case. These arms manufacturers, these big arms manufacturers who are multi-national companies, are selling arms all over the world and sometimes selling them illegally and clandestinely as has been charged by the Government of Sweden against this very company of Bofors who record is none too clean. With such kinds of companies we will have to continue to deal. So, the whole question of principles and procedures and how we are going to

negotiate with them and whether they are to be allowed to handle these contracts through middlemen and commissions and all that is not a matter relating to Bofors. That is why the House has to be satisfied, the country has to be satisfied. After all some item of Rs. 64 crores has been paid. That is not denied by anybody. But nobody knows who is the recipient, so far we don't know who took the money. And JPC has washed its hands of the whole thing by saying that 'we could not find any evidence of anybody taking this.' Then where has it gone? Then, each time we go in for costly equipment, is this sad story to be repeated? Some big sum of money will be paid by the arms dealer and we will be told that there is no proof as to who has taken it. The only thing is that the amount has to be shelled out by us. We are the purchasers, we are the buyers of that equipment, the Company absorbs that amount through its selling price and we pay for it. If it has happened once now and is being sought to be given a decent burial in this manner, why should it not happen again?

We have not been allowed, Sir, by you, that is your pleasure, you have not allowed us to bring up full discussion in this House on the Report which was laid on the Table here — the Report of the Comptroller and Auditor General of India.

MR. SPEAKER: No, no. I didn't stop it.

SHRI INDRAJIT GUPTA: Yes, see the comments he makes about the purchase of the German submarines.

MR. SPEAKER: Mr. Gupta, I never said it, I said, 'it can be discussed, but now it is with the PAC.' Otherwise, you could do so, why should I bother about it?

SHRI INDRAJIT GUPTA: We will have to discuss it some time.

MR. SPEAKER: No problem.

SHRI INDRAJIT GUPTA: There is an allegation, this is on record by the CAG.

MR. SPEAKER: I never said 'No' on that. I am on record here. Why should I say 'No'?

SHRI INDRAJIT GUPTA: If the CAG's Report is not be just brushed aside....

MR. SPEAKER: No, no, you can take it up afterwards, no problem.

SHRI INDRAJIT GUPTA: that is one equipment at least in which we are bound to have doubts on whether this is the best thing we have got at the best price. So, how many times is this to be repeated? This is the subject, Sir, on which the discussion was sought to be brought. And what is the mystery behind these documents which have shown that commissions, not anything else but commissions — the word 'commission' is used repeatedly — have been paid into a particular account in the Swiss bank? So, it may not be an Indian, they say it is not an Indian, it is not a politician. All right, then it is somebody else. Ultimately we have paid. The point is, we have paid. We are not prepared to bring that money back also. We are not prepared to have a fight with this Company. The Chairman of the JPC said, 'We do not want to hurt them, we do not want to embarrass them' etc. etc., and the Chairman was quoted here from the verbatim proceedings of the Committee as having said 'If we got the contract, then we would make one sort of payment' — to whom, I don't know — 'If we did not get the contract, then of course we would make a different kind of payment.' He had said this before the Committee, it was read out here. Are we serious to go into these things or we are just using this debate as a kind of thing to hang Mr. V.P. Singh? V.P. Singh can be hanged. Ten thousand V.P. Singh can be hanged. That won't save this country or the Government of this country if we go on like this. The people will judge ultimately. Therefore, this should not be a partly affair, this Defence equipment, contract business, should not be treated as a party affair, it is much more serious than that. But here it is being treated purely as an electioneering issue. Therefore, all I have to say here is, I don't wish to

take more time because everything has been said here, really it cannot be repeated a hundred times as far as this Bofors business is concerned, but at least let us take the clues which the hon. Prime Minister had indicated in his interview and try to follow this up. I have not much hope that anything will come out the way this whole thing has been handled. But we cannot let it go, we cannot say that the matter is closed and therefore, don't discuss it in the House again. We will discuss it, if necessary, hundred times more until this matter is disposed of to the satisfaction of the country and the House. That is all I have got to say.

I want to censure the Government for way they have handled this whole debate deliberately derailing the subject on to something which is inconsequential.

SHRI H.A. DORA (Srikulam): Mr. Speaker, Sir, the basic issue is: Who are the persons who received this amount of Rs. 60 crores which has been accepted by both the Bofors ...(*Interruptions*)

15.30 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

The question is as to who are the persons that received Rs. 64 crores which have been accepted to have been paid in this particular Bofors scandal. JPC admitted that Rs. 64 crores have been paid. The Government also admitted that Rs. 64 crores have been paid. But to whom this amount was paid is to be seen.

The contention of the Government is that the person who has made a particular charge should prove it. They are taking the jurisprudence into their hands and asking the Opposition Parties to prove the charge, too prove who is the person who received this particular amount. There are very good advocates on the other side also who worked as High Court judges also. A number of documents have been filed here. I would like to point out to them when a particular document is laid on the Table unopposed

and its authenticity is not questioned by the other side, what is the presumption that arises? The presumption is that the contention of the document is deemed to be admitted till the contrary is proved. So, the onus of proof shifts and it is on the accused.

There are two types of evidence. One is primary evidence and the other is secondary evidence. Primary evidence is the documentary evidence. A number of documents have been laid on the Table of this august House and their authenticity is not doubted by the other side. Therefore, my submission to this august House is that the documents are taken as admitted and the contents are taken to be true till the contrary is proved. Therefore, the onus is on the other side to disprove that these documents are not true; that the contents therein are not true and, therefore, the person who seems to have brought these documents has done a wrong thing as these documents showing commissions are not correct. But that has not been done.

I would like to say one thing here. The debate is not centered on the subject. Yesterday I had been hearing very patiently one of the hon. Ministers of this country. I do not know whether he challenged or invited him. He said, "Come on Mr. Clean, come on Mr. Credible, come on Mr. Saviour of the Opposition Parties, come on Mr. National Alternative. These are the words used with respect to Mr. V.P. Singh which are quite irrelevant and also not warranted. They are all devoid of all merits. He has been described as a '.....', he has been described as a '....', he has been described as a person who indulged in untruths; he has been described as a '.....' also. Mr. Buta Singh described him as a'...'. Of course, that particular word has been expunged. I am at a loss to understand that a person like Mr. Buta Singh.....

THE MINISTER OF DEFENCE (SHRI K.C. PANT): You have brought it back on the record.

SHRI H.A. DORA: I am bringing it to

show the level of the debate that has been set by the Ministers of this country. The country should know the level of the debate of these Ministers. That is the reason why I have brought this matter again. (*Interruptions*) The Ministers did not even hesitate to drag in the wife, the mother, the daughter-in-law and the son-in-law of Shri Vishwanath Pratap Singh. Of course, they did not drag in the brothers-in-law of Shri Vishwanath Pratap Singh and the brothers-in-law of our Prime Minister in this particular case. They have not referred to the brothers-in-law of the Prime Minister.

SHRI K.C. PANT: In-laws politics is more in your own State.

SHRI H.A. DORA: The entire country is also my State.

You are aware that all these persons were dragged into this particular House. They did not hesitate to make defamatory, ignominious, scurrilous and the most indecent statements against Shri Vishwanath Pratap Singh and his family members, degrading and denigrating the dignity and decency of this particular House, I may say so.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSJI): Let us see all the proceedings of the last three Sessions and examine them as to who did what and who degraded the dignity of the House and in what manner.

SHRI H.A. DORA: They have been attacking the credibility of a particular person, Shri Vishwanath Pratap Singh. The other side is very much scared of Shri Vishwanath Pratap Singh. They know that Shri Vishwanath Pratap Singh is Mr. Clean. That is the reason why they accepted him as Mr. Clean. They know that he is the saviour of this country. They knew that he is not coward but he is a strong man. Till yesterday when he was on the other side, he was ranked as a very strong and honest man and he became suddenly dishonest man, a man of incredible temperament and nature and

[Sh. H.A. Dora]

character when he crossed the floor and came to this side. That is what their argument is. I am unable to see the logic of the Ministers here and the bad taste in which they conducted themselves in this august House for the last two days.

I would like to point out only one point. Shri Indrajit Gupta has said "Y'ou hang Shri Vishwanath Pratap Singh, Shri N.T. Rama Rao and everybody here." But we want an answer from you a straight answer, to the question "Who has taken these Rs. 64 crores which have been stated to be given in this particular case?"

You are always speaking of political destabilisation of this country. What about the economic destabilisation? That is why in 1971, your Government appointed Fazal Ali Commission as to the generation of black-money in this country. He stated that it was Rs. 1400 crores. The experts from the International Monetary Fund investigated and they have stated that it is about Rs. 72000 crores of black money which was generated in this country. That was in the year 1981. Baffled by these figures, Mrs. Indira Gandhi, the then Prime Minister of this country appointed Rajah J. Chelliah Commission. He went into these matters and stated that not less than Rs. 32000 crores of black money was being generated. Who is taking all the money? Who are those persons? Did you ever make any investigation to ascertain this? The International Monetary Fund experts have asserted that Rs. 20000 crores have been stashed away from India and deposited in the Swiss banks. Did you make any inquiry in this regard? Is it a new factor to you? Therefore, my suggestion is: Why don't you bring in a legislation asking all the Members of Parliament including the Ministers and the Prime Minister to declare their assets unequivocally within a particular span of time so that you can contain this black money in this country.

SHRI P.R. DAS MUNSI: Including the source of funding of all the political parties?

SHRI H.A. DORA: I am offering to you. Why can't you come forward with positive steps? You are talking of Shri N.T. Rama Rao. Buta Singh ji has stated and asserted on the floor of this House to start with Shri N.T. Rama Rao. Why don't you bring in a legislation? I am putting a straight question to you. Please bring in a legislation. I know that you will not bring in a legislation. You are speaking of only one Raja. According to Mr. Tewari, who has been acting as the hero of the Zero hour and who has now become zero after becoming Minister, has been stating that Mr. Raja is not a Raja and he is only a Member of Parliament owning a small estate. Why can't you think of the Rajas who are there on your side? Why are you not thinking of them? Are they not Rajas?... (*Interruptions*). Mr. Scindia is not a Raja. Mr. Dinesh Singh is not a Raja. Mr. Prasad is not a Raja. Persons who are owning thousands of rupees of rupees are not Rajas in this country. You know that Reliance has started...

SHRI RAM PYARE PANIKA (Robertsganj): Shri N.T. Rama Rao is a Raja. (*Interruptions*)

SHRI H.A. DORA: He is a Raja. He is an Emperor. In your parlance Mr. N.T. Rama Rao is an Emperor. But he has not earned anything by adopting corrupt means. He is a renowned actor.... (*Interruptions*) He has declared it. How many Ministers, how many Prime Ministers in this country have declared their assets? First of all, you put the question to yourself and then you ask others.

SHRI P.R. DAS MUNSI: I would like to inform the hon. Member that it is obligatory on the part of every Minister that after he takes the oath, he has to submit the declaration of assets to the Cabinet immediately after that, every year. (*Interruptions*)

SHRI H.A. DORA: That is only a rule. That is only on paper. The country does not know about it. The Country is not aware of it. You have not declared it openly. Nothing is there in the Press about the rules you have spoken.

At the end, I would like to say one thing. The Government may please bring in a legislation within a span of one year and if it is brought within the Session itself, I am the first person to appreciate it. The Government may ask — by way of a legislation — all the Members of this House who are possessing large quantities of amount and properties to declare their assets within a particular span of time so that your socialism, the so-called socialism, which has been preached by so many persons in this country, so many parties in this country, will be a reality.

[*Translation*]

SHRI RAM PYARE PANIKA (Robertsganj): Mr. Chairman, Sir, I am grateful to you for allowing me to speak today on this important subject. I have listened the Members belonging to both the sides. I feel very sorry that a leader who talks of high morality, who lakhs of value based politics and principles in this country has made a statement in Patna and Lucknow which has mislead not only the Indian masses but the whole world. When he was asked to authenticate his statement, he refused to do so. There is no exaggeration if I say that he ran away from the field. After leaving congress he has become a rolling stone. He has never been firm on any point. At the time he was dropped from the cabinet, he said that Congress was his mother and naturally Rajivji his leader. As regards election to Allahabad parliamentary constituency he said that he would contest only if Amitabh Bachhan is there in the fray. Shri Amitabh Bachhan did not contest but he did. He said that no poster will be used in his campaign but there was no place in Allahabad where his posters may not be found. He said that his election campaign will be conducted on motorcycles. But the people of the country will be astonished to know that the Chief Ministers of Haryana, Karnataka and Andhra Pradesh came to Allahabad with very heavy purses and lakhs of rupees were spent in the election campaign of the man who talks about value based politics. I would like to tell, how he observed his principles.

On one hand persons like Hazi Mastan came for his confessing and on the other the Chief Ministers like Davial and N.T. Rama Rao who claim to be honest and against nepotism, though the commission has proved that their Governments are corrupt and have encouraged nepotism and they have done injustice with the people of their states, came and supported him. If they have got any courage left in then they may tell about the moral they talk about. (*Interruptions*)

[*English*]

SHRI V. SOBHANADREESWARA RAO (Vijaywads): I am a point of order. When the Deputy-Speaker was in the Chair, he said categorically that speeches and the points should relate to the payment of commission by Bofors which is the subject matter of discussion. (*Interruptions*)

MR. CHAIRMAN: He is raising a point of order. Please sit down.

(*Interruptions*)

SHRI V. SOBHANADREESWARA RAO: When the Motion is very clear about the payment of commission by Bofors, what is the Hon. Member trying to say? In spite of the advice given to him by senior members he is saying all this. If they want to say anything, they can say outside..... (*Interruptions*)..... He referred to Mr. N.T. Rama Rao, the Chief Minister of Andhra Pradesh. He is not a Member of this House. How can he refer to him? Has he given any written notice to you? Why should he say all this?

MR. CHAIRMAN: The Hon. Member may confine to the subject.

[*Translation*]

SHRI RAMPYARE PANIKA: Mr. Chairman, Sir, the Bofors issue ended yesterday itself when not only the Members belonging to the treasury benches but hon. Ministers also asked to authenticate this statement that Rs. 8. crore has been deposited in the account of the Prime of our country but they

[Sh. Ram Pyare Panika] could not authenticate and ran away. What I want to say is that Shri V.P. Singh has misled the people of the country by giving false accounts of his property. If there is some sense of morality left in him and if he is sincere to value based politics, he should present the accounts of his property in the House and let a committee of the House comprising majority of the opposition Members investigate the whole matter. Shri Tulsiramji, you may have more Members in that Committee, and let the committee examine it. I say that the details given by him are not correct. This may be investigated by a Parliamentary Committee.

Sir, being one of their neighbours, I would like to tell you that I had visited that place during last elections and found that handpumps cannot be installed in the harijan and adivasi colonies unless the people of their own community give permission for the same. These people do not even let handpumps to be uninstalled there I know how Dahiya Trust received compensation on the basis of fake claims. I know how. It was with great difficulty that they could get their share. Leave aside the talk of this world and that world. The people of this country know what "sheesh Mahal", Manda kothi and Dehradun shopping centre are in reality. Just now the hon. Minister was telling as to how much property does Shri V.P. Singh possess in Delhi. My submission is that he will not be pardoned by the people of India because he goes back from his own statements in no time.

Sir, the hon. Prime Minister has told about Bofors that the C.B.I. is investigating this matter and facts will be brought to the notice of the people and the notion as and when they come to light Shri Gupta is wrong in saying that we have closed the Bofors issue. Our hon. Prime Minister has never said so. Sir, these people are doing all kinds of things to mislead the public. They gave a clarion call to the masses and wanted to form a Party of their own. But they did not succeed in it and the Party got divided. The person who used to believe in the policies of Con-

gress in misleading the people today. Such people including Shri Devilal and Shri N.T. Ramarao are indulging in politics of casteism because they know that they will succeed in uniting some castes together in North India. But I am sorry they will not succeed in doing so.

Sir, there was a ray of hope in harijans and adivasis of Allahabad when the Bhoodan Samiti was going to distribute the land meant for them. But I do not want to go into the details as to how that land was taken back by Raja Sahib when it was about to be distributed. He went to the High Court and got a certificate from Agra. What does all this mean?

This Janata Dal leader wants to become an alternative to Shri Rajiv Gandhi. The people of India are aware that their feelings are feudalistic and Shri Tulsiram, you also represent the poor, so you may ask him that how can the owner of Sheesh Mahal become an alternative to Shri Rajiv Gandhi when he snatches away the land donated to the poor? How can a person who shows fake income to the people to hoodwink them when in fact he possesses income worth crores of rupees, become an alternative to Shri Rajiv Gandhi? A person who indulges in nepotism and whose children deposit money in foreign countries not in Indian rupee but in foreign currency cannot talk of becoming an alternative to a person who is selfless and who has never earned anything in an illegal manner. I request the Finance Minister sitting here to get this matter investigated and bring the facts to light. I am glad that the moment, Shri V.P. Singh alleged that Shri Rajiv Gandhi has bank accounts abroad, the latter declared it that he had an account in England as a student there but he has never deposited any money till date. But Shri V.P. Singh has clarified the position only about himself and not about his son, whereas he was the Finance Minister at that time.

The whole world knows that when the Bofors contract was negotiated, the concurrence of Finance was taken and transaction

was made. But today these people talk of possessing a tape. I ask them as to which tape is it? There is no such tape. It is only to mislead the public that they had brought one because they know that they do not have to play it, it is only to show. When I can bring a tape to show how their talks were held.

My submission is as to what kind of an emotion has overcome these C.P.M. people? These people who talk about the welfare of the poor and distribution of land to the needy have in fact trespassed on the land of others. It is an unprecedented incident in this country in the last 40 years' history of India that a wealthy person takes back the land demand to the poor.

My submission is that the Members of different Parties should take politics seriously. You may recollect that when Shri V.P. Singh was the Finance Minister these opposition Members had called for a 'bandh' in the whole country, which was not against Shri Rajiv Gandhi or his Government but against the then Finance Minister Shri V.P. Singh only. I will have to tell the House that when Shri Babubhai Patel was made the Chief Minister, his Ministry could not function for a long time. Similarly we know it today that he is not at all your leader because he has no principles direction or economic programme. They are aware that Shri Rajiv Gandhi's Government has done good work and therefore our Country's economy has developed a lot. We can say it proudly today that we are likely to grow 1.75 lakh tonnes foodgrain. Our annual income has gone up by 8 per cent and we have achieved remarkable success in the industrial sector. They know that they can not defame the ruling Party of the basis of its achievements. What can they do in such a situation? They do not had any issues at the commencement of this session these people are disappointed ever since this session started. They are taking up such issues which have nothing to do with the youth of this country or with removing disparities to bring prosperity and political stability. What they mean is that Shri V.P. Singh has said that elections are going to be held in January definitely who are you? What

can Shri V.P. Singh say about holding elections?

16.00 hrs.

If at all any one has the authority to do so, it is our leader Shri Rajiv Gandhi. Today our masses and many other Parties are being misled by these people who have said that Lok Sabha will be dissolved in December. I want to ask them as to who are they to why so. (*Interruptions*) We know why Shri Ramarao is distributing free rice to the poor. They have not distributed the rice sent by us to West Bengal and Andhra Pradesh from here. Today I heard a very strange thing about Haryana. This newly formed Party cannot be called a Party. It is an amalgamation of all Parties and "kahin ki eent, kahin ka roda, bhanumati ne kunba jora". Because of their wrong policies only Shri Ramdhan did not allow his supporting in Jan Morcha. In my view that Jan Morcha itself has been dissolved and there is no sign left. This Janata Dal is in fact a 'dal-dal' I want to appeal to the people of my country that in order to save socialism, secularism and democracy, it is essential that they should not support such a leader who always speaks false and goes against his own policies.

So far as Bofors is concerned, everything is clear about it. I want to thank the Press for presenting the whole thing so well. The masses of the country have also come to know that Shri Vishvanath Pratap Singh could not prove those allegations which he made against Shri Rajiv Gandhi in Lucknow and Patna. The masses have come to know that Shri V.P. Singh indulges in double talk. Today he has no principles and no programme for the upliftment of the poor. The masses will never pardon him. Today the Opposition Members are making alternatives. Everyone knows what certificate have you got from the people of Agra in this regard.

With these words I conclude.
